

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 220
IB-740/ND/2020

IN THE MATTER OF:

M/s. Priestley Dugal and Co. (India) Pvt. Ltd.

...PETITIONER

Section

Under Section 59 of IBC

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. A.S. Kindra, Advocate and
Mr. Navneet Arora, CS.**


For the Respondent/corporate Debtor :

ORDER

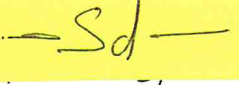
IA No. 5084 of 2020

Heard the submissions made by the counsel for the petitioner and noted the contents of the application, the urgent hearing application is allowed and petitioner's counsel to argue the matter.

Heard the arguments submitted by Mr. A.S. Kindra, Advocate as well as Mr. Navneet Arora, CS on behalf of the petitioner. The order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**